

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. MANOJ JAIN

Petition(s) for Special Leave to Appeal (CrI.) No(s). 2337/2015

STATE OF MADHYA PRADESH

Petitioner(s)

VERSUS

DEVENDRA SINGH & ANR.

Respondent(s)

Date : 07-09-2018 This petition was called on for hearing today.

For Petitioner(s) Mr.D.S.Parmar,Adv.
Ms. Swarupama Chaturvedi, AORFor Respondent(s) Mr.Yogesh Tiwari,Adv.
Mr.Sanjay K.Agrawal,Adv.UPON hearing the counsel the Court made the following
O R D E R

Service is complete qua respondent No.1 but no one has entered appearance on his behalf.

Mr.Yogesh Tiwari,Advocate, on behalf of Mr.Sanjay K.Agrawal,Advocate undertakes to file vakalatnama for respondent No.2 during the course of the day. Counter affidavit, if any, be filed within four weeks. Ld.counsel for the petitioner is directed to provide copy of pleadings to the above respondent within one week after filing vakalatnama.

List the matter again on 31.10.2018.

MANOJ JAIN
Registrar

SB